

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/99/(IB)/2017

NAME OF THE PETITIONER(S) : K. RENGARAJAN

NAME OF THE RESPONDENT(S) : BHARAT AZUR IT PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	POORNIMA	REPRESENTATION BY WHOM	

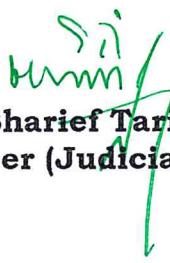
ORDER

Counsel for petitioner is present. The counsel for petitioner sent private notice to the Corporate Debtor through speed post, as per the orders of this Bench dated 2.6.2017. But, the envelope was returned with an endorsement "left". Therefore, the counsel for petitioner is directed to resort to substituted service by making publication in newspapers one in English and the other in vernacular language having wide circulation in the area where the registered office of the respondent company is located. The counsel for petitioner is directed to file an affidavit along with the copies of newspapers publication. Put up on 10.08.2017 at 10.30 A.M.



**(S. VIJAYARAGHAVAN)
Member (Technical)**

PAM



**(Ch. Md. Sharief Tariq)
Member (Judicial)**